

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 310**  
**67/252(ND)/2023**

**IN THE MATTER OF:**

Income Tax Officer ..... Petitioner/Applicant  
Vs.  
ROC & Ors. (M/s. Ashford Infosystem India Pvt Ltd) ..... Respondent

**Order under Section 252 of the Companies Act, 2013**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For IT Dept. : Mr. Sanjay Kumar, Ms. Easha Advs.  
For Respondent :

**ORDER**

In compliance with the order dated 18.12.2023/26.02.2024, the Appellant has filed proof and affidavit of service on 12.03.2024.

No one has appeared on behalf of the Respondents.

Two weeks time granted to enable the Respondents to file reply affidavit, if any, as a last and final opportunity.

List the matter **on 08.07.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**